

positive and hcapfel atrJtadc. BIFR reserved its orders and gave ilker titan-mar aha, to Mahlsilil Bank to hold a

various sauna to thai acod bated working capital Is made available to bock the Kaknara and Dm Taagra suits as per the basis' at the Issarng.beld oa 20.M.lf94 and tho pisHslow m the *aft revival irtiwi

(d) BIFR has further reported that Allahabad Baal has *timet* (adorned it that the beaks have agree ↓ in rxiadpie to perticipele ia the package oa the tenas and conditions envisaged ia the package subject to GoveraaMat of ladie tgwthtg to: (i) participate ia the package oa tem* sad oosdfioaa envisaged ia the scheme sad provide reads to the company sanuhaneouiry, (ii) provide a tana ban of Rs. 20 coros at a rata of iaterest of
|A% *nA tsagsn. U^ nhrMtefensjnhl aWtsnimxi
free mads so as la asanove the debt service coverage ralia (DSCR) to the mainan level of 1.33, (iH) provide <Anaoot gaaraslat far the entire coaiadtmeat of banks mrwiMng principal and interest; and (k) raatsnmh the past cash loaees of TCIL so mat the same may be utilised towards raotartsatiee of the
■GConMM MI M Mdl fIMtFC SMiy W RO
wrmrkmg capital term loan.

It may alto be added that under Section 19(2) of S1CA, a Kambtmatkm scheme requiring resets, soaotssioas or

SJ^A #Ws^Al ^MM^M frasn sankS SL

auasgnsj vJrt*BaBa5aa% «vJF anas^aj
a^omssssBBBsnus n^A^snn nssn

their ruamsrritl judasmeat. Soctkm 19(3)

of OCA provides that" once a

-Mfr ast Jtaaa tmm g^gdeEmmt aBBBsV ssmsttS
aMIICtOBMI

by the BIFR for revival of a skk industrial company, it is btndng oa al concerned, inchsdmg toe banks. Section 33 of SICA vastS wrBrscnf powers with

BIFR to deal with cases of violation of say sanctioned scheme.

Aetna aganat brohen of RBI

52S3. SHRI V. OOPALSAMY: Will the Minister of FINANCE be pleased to-state:

(a) the total number of broken, sob-brokers against whom SEBI bat taken action during the last three years, year-win and exchange-wise;

(b) whether SEBI is ptaaaiaig to take aetata against certain registrars of am*. nnpanss and other for violation o^ rales, etc; end

(c) if so. the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHBKARA MURTHY): (a) The total somber of stock-brokers against whom SEBI has taken action daring the hat three years is gives in the statement. (see below) SEBI has not takes action against any sub-broker daring das period.

(b) and (c) What SEBI hm initiated' enquiry proceodngs aganat two registrars

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has baaed notices to tn othan asking them to show cow* n to why their aapBcatioaa tor renewal of laghsjation shosM not bo rejected. SEBI hn hnmchad srossmtca against fosr

to fear other cntntitahi. SEBI he*,. initiated enquiry proceedings against nine Merchant Bankers for various defaults fat accordance with the provisions of SEBI Merchant Bankers (Regulations), 1992.

Statement

The year-wise and stock exchange-wise number of stock brokers against whom SEBI has taken action referred to in reply to part(a) of the Rajya Sabha unstarred Question No. 5283 for 9th May, 1995.

A. Number of stock-brokers suspended

Name of the Stock Exchange	1992	1993	1994
Bombay Stock Exchange	—	1	5
Calcutta Stock Exchange	—	—	5
Bangalore Stock Exchange	—	—	1
Delhi Stock Exchange	—	—	4*
Madras Stock Exchange	—	—	1
Vadodra Stock Exchange	—	—	1**
Ahmedabad Stock Exchange	—	—	1
TOTAL:	—	1	18

* Includes 2 stock-brokers whose enquiry proceedings were ordered to be conducted again in view of the fact that the members have challenged the order of SEBI suspending them.

** This stock-broker also has membership of Saurashtra Kutch Stock Exchange at Rajkot.

B. Number of stock-brokers warned

Name of the Stock Exchange	1992	1993	1994
Bombay Stock Exchange	—	—	2
Vadodra Stock Exchange	—	—	1
TOTAL:	—	—	3

Interest M persons! prvrident fend

5284. SHRI V. GOPALSAMY: W»
Ac Minister of FINANCE be pleased to tote:

(a) What KM beoa the rate ef interest gnwi to pMHMI rionnacM rvna Account hotden anting the hat three year, ye«r-wis«;

(b) whether Oovcmasrat have dace krrsasd the rate of ialarost ia cast of variant asacshs to caooarage inviaga and also to check inflation;

(c) if so, what is the specific ream for aot increasing the rate of interest of PFF deposits; and

(a) whether, Government aow propose to increase the rate af interest on PPF em) if so, the details thereon

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) The rate of interest on Fnbhc Provident Faad Aceoant for flnandai years 1992-93, 93-94 aad 94-95 was 12% per annum.

(b) The rate of interest on various tansl savings schasari have not been increased ia the recent past.

(c) Does not arise.

(d) At present there is no proposal to increase the rate of interest oh Public Provident Fund Account.